## Vacancies in Supreme Court

3494. SHRI R.C. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that in the coming eight months nine judges of the Supreme Court are retiring and if two existing vacancies are also added to it there would be 11 vacancies of Judges in the Court; and
  - (b) if so, the steps the Ministry has taken to fill these vacancies in time?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) There would be 11 vacancies of Judges in the Supreme Court of India upto 31.05.2012 including existing 4 vacancies of Judges as on 31.8.2011.

(b) Pursuant to the Supreme Court Judgment of October 6, 1993 read with their Advisory Opinion of October 28, 1998, the entire process of initiation of proposal for appointment of a Judge of a Supreme Court of India rests with the Chief Justice of India. The proposals received from the Supreme Court are under consideration of the Government.

## **Gram Nyayalayas**

3495. SHRI R.C. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Gram Nyayalayas established by each State since implementation of the Gram Nyayalayas Act, 2008;
  - (b) whether it is a fact that many States have not set up Gram Nyayalayas;
  - (c) if so, the reasons therefor; and
- (d) the details of assistance provided by Government for setting up of Gram Nyayalayas in the States?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per information available, the details of the number of Gram Nyayalayas in the country, State-wise are as under:-

SI.	State	No. of Gram Nyayalayas	
No.		Notified	Functional
1.	Madhya Pradesh	89	40
2.	Rajasthan	45	0
3.	Orissa	8	1
4.	Maharashtra	9	6
	Total	151	47